

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 13TH DAY OF AUGUST, 2003

Original Application No.917 of 2003

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.D.R.TIWARI, MEMBER (A)

Rajeev Mohan, a/a 30 years  
Son of Late Madan Mohan Lal  
Srivastava, Resident of Flat  
No.5, Income Tax colony  
7/44, Tilak Nagar, Kanpur, presently  
posted as Inspector of Income Tax  
in the office of the Assistant  
Director of Income Tax, Unit-1(2),  
Kanpur, 16/63, Civil Lines, Kanpur.

.. Applicant

(By Adv: Shri Shyamal Narain)

Versus

1. The Union of India, through the Secretary, Ministry of Finance and Revenue, Govt of India, New Delhi.
2. The Chairman, Central Board of Direct Taxes, North Block, New Delhi.
3. The Chief Commissioner of Income Tax (Cadre Controlling Authority) Kanpur (UP) (West Region) Kanpur, Aaukar Bhawan, 16/69, Civil lines, Kanpur (UP)

4. The Chief Commissioner of Income Tax, Mumbai (Cadre Controlling Authority) (Maharashtra Region) Respondents  
Nayak Bhawan, Maharshi Karve Road Mumbai.

(By Adv: Shri P.D.Tripathi)

Corrected Under  
Order of 4/9/2003

OR D E R (Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA u/s 19 of A.T.Act 1985 applicant has come with the grievance about his seniority and also wrong allocation of the ~~region~~. The contention of the applicant is that he was selected by Staff Selection Commission Maharashtra, he should have been posted in ~~under~~ <sup>under</sup> ~~control~~ <sup>control</sup> Maharashtra but he was posted in Goa which was ~~in~~ the ~~charge~~ of Chief

Income Tax Commissioner of Karnataka. Facing great difficulty, he sought transfer from Goa to Kanpur which has been allowed and applicant is presently serving as Income Tax Inspector at Kanpur. It is submitted that applicant has suffered loss in seniority on account of the lapse on the part of respondents in allocating wrong ~~one~~ <sup>Region</sup> and it requires rectification. The counsel for applicant has placed before us the copy of the representation which applicant has addressed to respondent no.2 for redressal of his aforesaid grievances. Since applicant has already approached the Competent Authority in our opinion, it shall not be appropriate for this Tribunal to interfere at this stage except for a direction to respondents to consider and decide the representation of the applicant by a reasoned order.

For the reasons stated above this OA is disposed of finally with the direction to respondent no.2 Chairman Central Board of Direct Taxes, New Delhi to decide the representation of the applicant dated 10.6.02 by a reasoned order within three months from the date a copy of this order is filed. In order to avoid delay it shall be open to the applicant to file a fresh copy of the representation along with copy of this order. No order as to costs.

*Adia*  
MEMBER(A)

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VICE CHAIRMAN

Dated: 13.8.03

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